

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.555/2020

BINA

Plaintiff

Versus

POOJA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/09/2020

Present:- None.

Renotify at 2.00 P.M.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020

At 2.00 P.M.

Present:- Sh. Manoj Khatri, counsel for plaintiff.

Ld. Counsel for plaintiff states that he wishes to withdraw the present suit.

Let the matter be placed during the physical hearing on 17/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO.556/2020

MOHIT KHURANA

Plaintiff

Versus

YOGESH SHARMA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/09/2020

Present: - None.

Renotify at 2.00 P.M.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020

At 2.00 P.M.

Present:- Sh. Manoj Khatri, counsel for plaintiff.

Counsel for plaintiff submits that he would file the documents of the property in favour of the plaintiff within a week from today.

Thereafter, let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendant through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for report/further proceedings on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.644/2020

VEER VATI

Plaintiff

Versus

JAI SHREE & ANOTHER

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/09/2020

Present:- Sh. Abhishek Sharma, proxy counsel for plaintiff.

It is stated that the property is still in Lal Dora area and plaintiff does not have any property documents in respect of the same.

He further submits that upon enquiry from the plaintiff, no other document could be obtained.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendants through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for report/purpose fixed on 14/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO.606958/2016

SHRI SUKH CHARAN SINGH

Plaintiff

Versus

SMT. MOHINDER KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/09/2020

Present: - None for plaintiff.

Ms. Surabhi Gupta, counsel for defendant no.4/Co-operative Society.

Since none has appeared for the plaintiff, the matter could not be heard.

Put up for further proceedings on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020

At 12.20 P.M.

At this stage, Sh. Ashish Bhardwaj, counsel for plaintiff has appeared through video conferencing and he has been apprised with the order passed today and the next date of hearing.

Put up for purpose fixed on date fixed i.e. 10/11/2020.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.643/2020

S. JAGJIT SINGH

Plaintiff

Versus

INDU KAPOOR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for consideration during the physical hearing on 22/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610313/2016

SHAKUNTLA BANKA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/09/2020

Present:- Sh. Pratush Sharma, counsel for plaintiff.

Sh. Abhey Jain, son of plaintiff.

Sh. Jatin Aggarwal, counsel for intervener i.e. Vinayak International.

Matter is listed for PE. Counsel for plaintiff submits that an application u/o XXXIX R.2-A r/w Section-151 CPC, for initiation of contempt proceedings against defendant no.3, has been filed on the official e-mail address of this court on 29/08/2020.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant no.3.

After filing of the affidavit let notice of the application be issued upon defendant no.3 through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Further, counsel appearing for intervener, Vinayak International states that his application is still pending adjudication.

Put up for arguments on both the application on 21/10/2020.

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A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020

At 12.10 P.M.

At this stage, Sh. Anupam Sharma, counsel for defendant/DDA has appeared through video conferencing and he has been apprised with the order passed today and the next date of hearing.

Put up for purpose fixed on date fixed i.e. 21/10/2020.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO.660/2020

AZAM KHAN

Plaintiff

Versus

SHAKILA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/09/2020

Present: - Sh. P.K. Nayyar, counsel for plaintiff. (Mobile No.8800715874 and E-mail address – pknayyar55@gmail.com)

Sh. Raj Kumar Roy, counsel for defendant no.2 & 3. (Mobile No.9971757179 and E-mail address – rajkukarro921@gmail.com)

Sh. Harsh Hardy, counsel for defendant no.4. (Mobile No.7701901001, 99900016522 and E-mail address – advharshhardy2017@gmail.com)

None for defendant no.1.

Counsel for plaintiff has pressed upon his interim injunction application. On the other hand, counsels for defendants have stated that they have not yet received the plaint alongwith entire set of documents, applications, etc. Let the plaint alongwith entire set of documents, applications, etc. be supplied to all the defendants within three days from today through e-mail and speed post.

Counsel for plaintiff states that there is a threat of dispossession by the defendants from the suit property i.e. property bearing No.C-494, J.J. Colony, Hastasal Road, Uttam Nagar, West Delhi, Delhi – 110059 and in support thereof, the plaintiff has relied upon the documents such as GPA, Agreement to Sell executed in favour of the plaintiff. Plaintiff has also relied upon the Aadhar Card showing the address of the suit property. He has also relied upon the electricity bill.

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These documents *prima facie* show that the plaintiff is in possession of the suit property. Counsel for defendants admitted that there was some financial transaction of the defendants with the plaintiff's wife and not with the plaintiff. In these circumstances, it is appropriate to protect the possession of the plaintiff till the next date of hearing.

Accordingly, defendants are restrained from dispossessing the plaintiff from the suit property i.e. property bearing No.C-494, J.J. Colony, Hastasal Road, Uttam Nagar, West Delhi, Delhi – 110059 till next date of hearing.

Let written statement alongwith reply to the interim application be filed before the next date of hearing after supplying advance copy to the opposite party.

Further, as per the report of Ahlmad defendant no.1 was served through Whatsapp on 08/09/2020, however, none appeared on behalf of defendant no.1.

Let fresh summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendant no.1 through Whatsapp, E-mail and through Speed Post, Courier, etc.

Plaintiff is also at liberty to serve the defendant no.1 through E-mail address and Whatsapp Mobile number, etc., alongwith the copy of today's order.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for report, framing of issues and arguments on the interim application on 11/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.29734/2016

PUSHPA RANI

Plaintiff

Versus

UNION OF INDIA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/09/2020

Present: - Sh. Tarun Arora, counsel for applicant.

Matter is taken up on two applications filed on behalf of applicant. One application is filed U/S 151 CPC for pronouncement of order on the review application and early hearing in the present matter.

The other application filed on behalf of applicant is U/O VII R.14 CPC seeking permission of the court to place on record certain certified copies of the documents.

Let an affidavit be filed by the applicant disclosing the E-mail address and Whatsapp Mobile number of the non-applicant.

Upon doing so, let notice of the application u/o VII R. 14 r/w Section-151 CPC be issued to the non-applicant through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the applicant.

After disposal of the application u/o VII R.14 r/w Section-151 CPC, arguments in the matter shall be heard again and, in these circumstances, the application u/s 151 CPC for pronouncement of judgment is hereby disposed off.

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Put up for report/arguments/further proceedings on
07/10/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Rohit Malhotra

Plaintiff

Versus

Parvinder Singh

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/09/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present: - Sh. Manoj Khatri, Ld. Counsel for plaintiff.

Heard on consideration. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of defendant no.1.

After filing of the affidavit let summons for settlement of issues be issued upon the defendant no.1 only through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for report/further proceedings on 17/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/09/2020